



**OMKARA**  
*Assets Reconstruction Private Limited*

**(SCHEDULE)**

**FORM - C**

**PROOF OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date : 10-06-2020.

From :

OMKARA ASSETS RECONSTRUCTION  
PRIVATE LIMITED,  
c/515, Kanakia Zillion,  
Junction of L.B.S. Road & CST Road,  
B.K.C. Annexe,  
Near Equinox, Kurla (West),  
**MUMBAI – 400 070.**

To :

The Interim Resolution Professional /  
Resolution Professional,  
Mr. Atul Mittl  
163, Balco Apartments,  
Plot No. 58, IP Extn. Pratapganj,  
**DELHI – 110 092.**

**Sub : Submission of proof of claim.**

Madam/Sir,

Omkara Assets Reconstruction Private Limited, hereby submits this proof of claim in respect of corporate insolvency resolution process process in the case of Avadh Fibers Private Limited. The details for the same are set out below :-



Corporate Office : C/515, Kanakia Zillion, Junction of LBS Road and CST Road, BKC Annexe, Near Equinox,  
Kalina, Kurla (West), Mumbai - 400070. • Tel.: 022-26544000 • Email: mumbai@omkaraarc.com

Regd. Office : No. 9, M.P. Nagar, First Street, Kongu Nagar Extn, Tirupur - 641607.

CIN : U67100TZ2014PTC020363 / www.omkaraarc.com



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Assets Reconstruction Private Limited

## PARTICULARS :

1.	NAME OF FINANCIAL CREDITOR	OmKara Assets Reconstruction Private Limited.
2.	IDENTIFICATION NUMBER OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS OF ALL THE PARTNERS OR THE INDIVIDUALS.	<b>U67100TZ2014PTCO20363</b>
3.	ADDRESS AND E-MAILK ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	C/515, Kanakia Zillion, Junction of L.B.S. Road & CST Road, B.K.C. Annexe, Near Equinox, Kurla (West), Mumbai – 400 070. Email: <a href="mailto:pri.patkar@omkaraarc.com">pri.patkar@omkaraarc.com</a> <a href="mailto:MUMBAI@omkaraarc.com">MUMBAI@omkaraarc.com</a>
4.	TOTAL AMOUNT OF CLAIM INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE).	Oust standing as on 04.03.2020 Rs.25,48,29,390 + Expenses is Rs. 2,07,977/- less Rs. 72,25,000 which received after ICD date. Total claim amount is Rs 24,78,12,367/- (Rupees Twenty Four Crore seventy Eight Lakhs Twelve Thousand Three Hundred Sixty Seven only)
5.	DETAILS DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	<ol style="list-style-type: none"><li>1. Assignment Agreement,</li><li>2. Sanction Letter and financial documents</li><li>3. Interest Calculation</li><li>4. Expenses List with Bill</li></ol>
6.	DETAILS OF HOW AND WHEN DEBT INCURRED.	The debt incurred by granting loan / facility granted on 23.12.2013.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM.	<ol style="list-style-type: none"><li>1. Rs. 30 Lakhs received as on 24.04.2019 duly appropriated.</li><li>2. We have sold the property under SARFESI on 18.01.2020 for Rs. 1.03 Crores.</li></ol> <p>Details of the property sold under Auction: Plot R.S. No. 156/P, Plot No. 5, R.S. No. 156/P, Plot No. 6, R.S. No. 156/P, Plot No. 7, R.S. No. 156/P, Plot No. 8, R.S. No. 156/P, Plot No. 9, Nava Plot, R.S. No. 156/P, Plot No. 23 &amp; R.S. No. 156/P, Plot No. 10 Near Brahmani Temple,</p>



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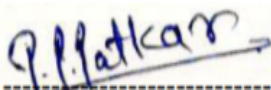


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		Shapar - Kotdasangani, Shapar (Veraval), Tal: Kotdasangani, Rajkot owned by Hansaben Girdharlal Vekariya.
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY AND THE DATE IT WAS GIVEN.	Factory Land & Building at Mota Dadva Rev. S. No. 83/P/1 & 83/P/2, Rajkot Gondal Road, at Mota Dadca & Tal. Gondal, District Rajkot, valued at Rs.6,10,00,000/- Approx. on 21-08-2019.
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR TRANSFERRED PURSUANT TO A RESOLUTION PLAN.	Name of the Account : OMKARA PS 15/2018-19 Trust., Account No. : 50470138906 Bank Name : Allahbad Bank, Branch : BKC, Mumbai. IFSC Code: ALLA0212755.
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR.	1. Assignment Agreement, 2. Sanction Letter and financial documents 3. Interest Calculation 4. Expenses List with Bill

Signature of financial creditor or person authorized to act on his behalf (*please enclose the authority if this is being submitted on behalf of an operational creditor*);





NAME IN BLOCK LETTERS: PRITI PATKAR.

Position with or in relation to creditor: CHIEF MANAGER

Address of person signing :

C/515, Kanakia Zillion, Junction of L.B.S. Road & CST Road, B.K.C. Annexe, Near Equinox, Kurla (West), Mumbai – 400 070.

- PAN Number, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

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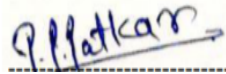
**AFFIDAVIT / DECLARATION.**

I, PRITI PATKAR, currently working with Omkara Assets Reconstruction Private Limited, C/515, Kanakia Zillion, Junction of L.B.S. Road & CST Road, B.K.C. Annexe, Near Equinox, Kurla (West), Mumbai – 400 070, do solemnly affirm and state as follows :-

1. AVADH FIBERS PRIVATE LIMITED, the Corporate Debtor was actually indebted to me for a sum of 24,78,12,367/- (Rupees Twenty Four Crore seventy Eight Lakhs Twelve Thousand Three Hundred Sixty Seven only)/- as on 10.06.2020.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below :-
  - (a) Assignment Agreement,
  - (b) Sanction Letter and financial documents
  - (c) Interest Calculation
  - (d) Expenses List with Bill
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following :- ... Not Applicable....

(Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim).

Solemnly, affirmed at Mumbai on 10th day of June, 2020.



Deponent's Signature.

Before me,  
Notary /Oath  
Commissioner



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VERIFICATION

I, PRITI PATKAR, Omkara Assets Reconstruction Private Limited, the Claimant herein above, do hereby verify that the contents of this Proof of Claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at Mumbai on this 10th day of June, 2020.

*P. Patkar*

Deponent's signature.



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